

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 22549/2014

(Arising out of impugned final judgment and order dated 16-05-2014 in CMWP No. 15260/2014 passed by the High Court of Judicature at Allahabad)

SARVESHWARI SMOOH SANSTHAN DEVASTHAN

Petitioner(s)

VERSUS

BOARD OF REVENUE UP THR. ITS SECRETARY & ORS.

Respondent(s)

(FOR EXEMPTION FROM FILING O.T. ON IA 1/2014)

Date : 10-07-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR

HON'BLE MR. JUSTICE DEEPAK GUPTA

For Petitioner(s) Mr. Senthil Jagadeesan, AOR
Ms. Shruti Iyer, Adv.

For Respondent(s) Mr. Vinay Garg, AOR
Mr. M.F. Khan, Adv.

Mr. Sridhar Potaraju, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for Respondent No.4, as a last opportunity, list the matter after ten weeks.

(SANJAY KUMAR-I)
AR-CUM-PS

(SHARDA KAPOOR)
ASSISTANT REGISTRAR